The





Gazette

सत्यमेव जयते

Extraordinary
Published by Authority

KARTIKA 10]

TUESDAY, NOVEMBER 1, 2022

[SAKA 1944

PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1042-L.—1st November, 2022.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act X of 2022

THE WEST BENGAL PANCHAYAT ELECTIONS (AMENDMENT) ACT, 2022.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*, *Extraordinary*, of the 1st November, 2022.]

An Act to amend the West Bengal Panchayat Elections Act, 2003.

Whereas it is expedient to amend the West Bengal *Panchayat* Elections Act, 2003, for the purposes and in the manner hereinafter appearing;

West Ben. Act XXI of 2003.

It is hereby enacted in the Seventy-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal *Panchayat* Elections (Amendment) Act, 2022.

Short title and commencement.

The West Bengal Panchayat Elections (Amendment) Act, 2022.

(Sections 2, 3.)

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Substitution of new section for section 12 of West Ben. Act XXI of 2003. **2.** For section 12 of the West Bengal *Panchayat* Elections Act, 2003 (hereinafter referred to as the principal Act), the following section shall be substituted:—

"Total number of members in a Gram Panchayat. 12. Subject to the provision of sub-section (2) of section 4 of the West Bengal Panchayat Act, 1973, the prescribed authority shall determine the total number of members to be elected to a Gram Panchayat on the following basis, namely:—

West Ben. Act XLI of 1973.

- (i) in the hill areas, one member for seven hundred voters and one additional member for every fraction thereof;
- (ii) in the case of other areas, one member for every nine hundred voters and one additional member for every fraction thereof.".

Amendment of section 14.

- **3.** In section 14 of the principal Act, for sub-section (1), the following sub-section shall be substituted:—
- "(1) The number of members to be elected to a *Panchayat Samiti* from a *Gram* in hill areas shall be—
 - (i) one, if the number of voters in such Gram is 3000, or less;
 - (ii) two, if the number of voters in such *Gram* is more than 3000 and less than 6001; and
 - (iii) three, if the number of voters in such Gram is 6001 and above.".

By order of the Governor,

PRADIP KUMAR PANJA, Secy. to the Govt. of West Bengal, Law Department.